

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 47/82-ALC4/2011 **MEETING DATE** : 21.02.2012

Cipla

The Meeting No.46/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 14.02.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultation, Department of C&PC
3. Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals
4. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.46/82 dated 14.2.2012 were ratified by the Committee.

Case No.B 488	M/s. Shree Ganesh Remedies Pvt. Ltd.
Norms Committee Meeting No.47/AM12	F.No. 01/82/050/01642/AM 09/DES III
Meeting Date:21.02.2012	
Adv. Lic. No3410023446 dated 11.2.2009	R.A F.NO 34/24/040/00199/AM 09
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2011 for comments of Department of Pharmaceuticals.	

Case No.B 489	M/s. Intas Pharma Limited
Norms Committee Meeting No.47/AM12	F.No. 01/82/050/01420/AM 09/DES III
Meeting Date:21.02.2012	
Adv. Lic. No 0810076754 dated 15.7. 2009	R.A F.NO 34/24/040/00199/AM 09
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 13.3.2011 for comments of Department	

of Pharmaceuticals.

Case No.B 490	M/s. Gulbrandson Chemicals Pvt. Ltd.			
Norms Committee Meeting No.47/AM12	F.No. 01/82/050/01420/AM 09/DES III			
Meeting Date:21.02.2012				
Adv. Lic. No 3410030091 dated 4.5.2011	R.A F.NO 34/24/040/00196/AM 09			
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and on the basis of Central Excise Data decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Items (in Kgs)	Qty. Allowed (Kgs)
5% Triethyl Aluminium in Hexane	1 kg	1	Aluminium Grit/Granules	0.0135 kg
		2	Hexane	0.970 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.B 491	M/s. Gulbrandson Chemicals Pvt. Ltd.			
Norms Committee Meeting No.47/AM12	F.No. 01/82/050/00282/AM 12/DES III			
Meeting Date:21.02.2012				
Adv. Lic. No 3410029995 dated 25.04.11	R.A F.NO 34/24/040/00009/AM 12			
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and on the basis of Central Excise Data decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Items (in Kgs)	Qty. Allowed (Kgs)
Ethyl Aluminium Sesqui Chloride (EASC)	1 kg	1	Aluminium Grit/Granules	0.140 kg
Diethyl Aluminium Chloride (DEAC)	1 kg	1	Aluminium Grit/Granules	0.195 kg
Triethyl Aluminium	1 kg	1	Aluminium Grit/Granules	0.270 kg

(TEAL)				
RA may take appropriate action as per the decision of Norms Committee.				

Case No.B 492	M/s. Kedia Organic Chemicals Pvt. Ltd.
Norms Committee Meeting No.47/AM12	F.No. 01/82/050/01349/AM 11/DES III
Meeting Date:21.02.2012	
Adv. Lic. No 0310607421 dated 22.12.10	R.A F.NO 34/94/040/00792/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 20.3.2012.	

Case No.B 493	M/s. Divis Laboratories Limited			
Norms Committee Meeting No.47/AM12	F.No. 01/82/162/00177/AM 12/DES III F.No. 01/82/162/00178/AM 12/DES III F.No. 01/82/162/00179/AM 12/DES III F.No. 01/82/162/00180/AM 12/DES III F.No. 01/82/162/00182/AM 12/DES III F.No. 01/82/162/00183/AM 12/DES III F.No. 01/82/162/00184/AM 12/DES III F.No. 01/82/162/00185/AM 12/DES III F.No. 01/82/162/00186/AM 12/DES III F.No. 01/82/162/00187/AM 12/DES III F.No. 01/82/162/00188/AM 12/DES III F.No. 01/82/162/00189/AM 12/DES III F.No. 01/82/162/00190/AM 12/DES III F.No. 01/82/162/00191/AM 12/DES III F.No. 01/82/162/00192/AM 12/DES III F.No. 01/82/162/00193/AM 12/DES III F.No. 01/82/162/00194/AM 12/DES III			
Meeting Date:21.02.2012				
Decision: . In respect of F.No. 01/82/162/00182/AM 12 DES III- The Committee considered the case as per agenda in the light of written comments of Department of Pharmaceuticals decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by the firm whichever is lower:				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg

Z-Valaciclovir	1 kg		Acyclovir	0.64
			N,N Dicyclohexylcarbodiimide	0.910
			N,N-Dimethyl formamide	6.42
			4-Dimethyl aminopyridine	0.020

DC may take appropriate action as per the decision of Norms Committee.

In respect of other file numbers, the Committee decided to remind the firm to furnish :

Copy of valid Drug Manufacturing License showing the approved composition of the export products.
Copy of Master Batch Formula duly authenticated by Quality Control Incharge production and consumption data certified by Central Excise Authority for the last three years. Accordingly, the case has been deferred for 20.3.2012.

1	Case No.:24/28/82-ALC4/2011	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00794/AM12/	RLA File :03/88/040/00005/AM10/	Lic.No/Date:0310517425 27.04.2009	Defer Date 20.03.2012
	Decision : The Committee considered the case as per agenda and decided to remind the firm to furnish the requisite information. Accordingly, the case has been deferred for 20.03.2012.			

2	Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.03.2012 for comments of Department of Chemicals and Petrochemicals.			

3	Case No.:48/14/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Rejected
	HQ File :01/82/050/00410/AM11/	RLA File :03/94/040/00933/AM10/	Lic.No/Date:0310570355 20.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to close the case as the firm has not provided the information despite repeated reminder.			

4	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012.			

5	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012.			

6	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish following information : 1. Stepwise complete and balance chemical reactions to show requirements of all the 19 imported inputs. 2. % yield on molar basis for each step of manufacturing process. 3. Past production vis-à-vis actual consumption of all the imported inputs duly certified by Central Excise Authority. Accordingly, the case has been deferred for 20.3.2012.			

7	Case No.:56/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved	
	HQ File :01/82/050/01404/AM11/	RLA File :03/95/040/00392/AM11/	Lic.No/Date:0310589566 26.08.2010	Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/08/2010-PI-(Norms) dated 28.11.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed

STERILE CEFTRIAZONE SODIUM (Non- Infringing) (STERILE CEFTRIAZONE SODIUM 275 mg/250 mg)	1 kg of API	1.	ETHYL ACETATE	2.181kg/kg of Sterile Ceftriazone Sodium
		2.	METHYLENE CHLORIDE	2.00kg/kg of Sterile Ceftriazone Sodium
		3.	SODIUM HYDROSULPHITE	0.0049 kg/kg of Sterile Ceftriazone Sodium
		4.	7 AMINO CEPHALOSPORANIC ACID	0.668 kg/kg of Sterile Ceftriazone Sodium
		5.	2,5,DIHYDRO-6-HYDROXY-3- MERCAPTO-2-METHYL-5-OXO- 1,2,4-TRIAZENE	0.360 kg/kg of Sterile Ceftriazone Sodium
		6.	BORON TRIFLUORIDE GAS	0.611 kg/kg of Sterile Ceftriazone Sodium
		7.	METHANOL	2.60 kg/kg of Sterile Ceftriazone Sodium
		8.	ACETONE	11.50 kg/kg of Sterile Ceftriazone Sodium
		9.	ACTIVATED CARBON	0.100 kg/kg of Sterile Ceftriazone Sodium

		10.	TETRA HYDROFURAN	1.23 kg/kg of Sterile Ceftriaxone Sodium
		11.	FORMIC ACID	3.158 kg/kg of Sterile Ceftriaxone Sodium
		12.	HEXAMETHYL DISILAZANE	0.540 kg/kg of Sterile Ceftriaxone Sodium
		13.	TRIETHYL AMINE	0.514 kg/kg of Sterile Ceftriaxone Sodium
		14.	PHOSPHOROUS PENTACHLORIDE	0.474 kg/kg of Sterile Ceftriaxone Sodium
		15.	ISOPROPYL ALCOHOL	0.400 kg/kg of Sterile Ceftriaxone Sodium
		16.	THIOUREA	0.180 kg/kg of Sterile Ceftriaxone Sodium
		17.	ETHYLENE DIAMINE TETRA ACETIC ACID DISODIUM SALT (E.D.T.A DI SODIM)	0.040 kg/kg of Sterile Ceftriaxone Sodium
		18.	SODIUM BICARBONATE	0.511 kg/kg of Sterile Ceftriaxone Sodium
		19.	TRIMETHYL CHLOROSILANE	0.079 kg/kg of Sterile Ceftriaxone Sodium

		20.	SODIUM 2-ETHYL HEXANOATE	0.684 kg/kg of Sterile Ceftriaxone Sodium
		21.	4-BROMO-2-METHOXYIMINO-3-OXO BUTYRIC ACID (BROMO ACID)	0.485 kg/kg of Sterile Ceftriaxone Sodium
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

9	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

10	Case No.:53/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/01252/AM11/	RLA File :09/24/040/00281/AM11/	Lic.No/Date:0910044023 26.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012.			

11	Case No.:56/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01255/AM11/	RLA File :09/24/040/00236/AM11/	Lic.No/Date:0910044022 26.10.2010	Defer Date:20.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm the technical details as per Appendix 33. Accordingly, the case has been deferred for 20.3.2012.

12	Case No.:12/32/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00994/AM11/	RLA File :09/24/040/00300/AM11/	Lic.No/Date:0910044098 02.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012.			

13	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic.No/Date:0310600874 11.11.2010	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

14	Case No.:25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

15	Case No.:13/7/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00179/AM12/	RLA File :09/24/040/00385/AM11/	Lic.No/Date:0910044627 10.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012.			

16	Case No.:23/4/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date: 20.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals.

17	Case No.: 5/41/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status: Case Deferred
	HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and observed that the firm has been requested to come for Personal Hearing on 28.2.2012. Accordingly, the case has been deferred for 28.2.2012.			

18	Case No.: 1/42/82-ALC4/2010	Party Name:SHAMROCK PHARMACHEMI PRIVATE LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status: Case Deferred
	HQ File :01/82/050/01448/AM11/	RLA File :03/95/040/00825/AM11/	Lic.No/Date:0310609520 05.01.2011	Defer Date:20.03.2012
	Decision : Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to remind the firm to send complete technical details as per Appendix 33. Accordingly, the case has been deferred for 20.03.2012.			

19	Case No.: 4/44/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status: Case Approved
	HQ File :01/82/050/01503/AM11/	RLA File :09/71/040/00083/AM11/	Lic.No/Date:0910045205 19.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012.			

20	Case No.: 7/44/82-ALC4/2010	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status: Case Approved
	HQ File :01/82/050/01506/AM11/	RLA File :09/24/040/00488/AM11/	Lic.No/Date:0910045214 20.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012.			

21	Case No.: 7/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status: Case Approved
	HQ File :01/82/050/01650/AM11/	RLA File :03/94/040/00121/AM10/	Lic.No/Date:0310615984 14.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012.

22	Case No.: 50/48/82-ALC4/2010	Party Name:SVR LABORATORIES PRIVATE LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status: Case Approved																								
	HQ File :01/82/050/01693/AM11/	RLA File :09/24/040/00523/AM11/	Lic.No/Date:0910045599 18.02.2011	Defer Date:																								
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/94/2011-PI(Norms) dated 4.1.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="6">{3aS[3s*(R*)]3a alpha,8a alpha}}- (3,3a,8,8a)tetrahydro- 2,2-dimethyl-3-(2- oxyranylmethyl)-1- oxo-3-phenyl propyl)2H-indino- (1,2-d)oxazole</td><td rowspan="6">1 kg</td><td>1</td><td>Indene</td><td>1.932</td></tr> <tr> <td>2</td><td>Acetonitrile</td><td>2.90</td></tr> <tr> <td>3</td><td>L(+) Tartaric Acid</td><td>1.781</td></tr> <tr> <td>4</td><td>2-Methoxy Propene</td><td>0.947</td></tr> <tr> <td>5</td><td>Tetrahydrofuran</td><td>14.95</td></tr> <tr> <td>6</td><td>Isopropyl Acetate</td><td>1.79</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg	{3aS[3s*(R*)]3a alpha,8a alpha}}- (3,3a,8,8a)tetrahydro- 2,2-dimethyl-3-(2- oxyranylmethyl)-1- oxo-3-phenyl propyl)2H-indino- (1,2-d)oxazole	1 kg	1	Indene	1.932	2	Acetonitrile	2.90	3	L(+) Tartaric Acid	1.781	4	2-Methoxy Propene	0.947	5	Tetrahydrofuran	14.95	6	Isopropyl Acetate
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg																								
{3aS[3s*(R*)]3a alpha,8a alpha}}- (3,3a,8,8a)tetrahydro- 2,2-dimethyl-3-(2- oxyranylmethyl)-1- oxo-3-phenyl propyl)2H-indino- (1,2-d)oxazole	1 kg	1	Indene	1.932																								
		2	Acetonitrile	2.90																								
		3	L(+) Tartaric Acid	1.781																								
		4	2-Methoxy Propene	0.947																								
		5	Tetrahydrofuran	14.95																								
		6	Isopropyl Acetate	1.79																								

23	Case No.: 5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status: Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for comments of Department of Biotechnology.			

24	Case No.:29/8/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00229/AM12/	RLA File :03/94/040/01012/AM11/	Lic.No/Date:0310620022 08.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

25	Case No.:29/6/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00147/AM12/	RLA File :03/94/040/01046/AM11/	Lic.No/Date:0310621245 15.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

26	Case No.:30/8/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00230/AM12/	RLA File :03/94/040/01136/AM11/	Lic.No/Date:0310623342 25.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

27	Case No.:37/6/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00155/AM12/	RLA File :05/24/040/00437/AM11/	Lic.No/Date:0510286990 28.03.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for comments of Department of Pharmaceuticals.			

28	Case No.:15/19/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00529/AM12/	RLA File :09/24/040/00597/AM11/	Lic.No/Date:0910046128 29.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

29	Case No.: 41/14/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00432/AM12/	RLA File :09/24/040/00609/AM11/	Lic.No/Date:0910046267 05.04.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for comments of Department of Chemicals and Petrochemicals.			

30	Case No.: 6/5/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for comments of Department of Chemicals and Petrochemicals			

31	Case No.: 16/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00349/AM12/	RLA File :03/94/040/00042/AM12/	Lic.No/Date:0310627685 21.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

32	Case No.: 47/6/82-ALC4/2011	Party Name:JOCIL LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00166/AM12/	RLA File :09/24/040/00051/AM12/	Lic.No/Date:0910046581 29.04.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for comments of Department of Industrial Policy and Promotion.			

33	Case No.: 8/8/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00208/AM12/	RLA File :09/24/040/00015/AM12/	Lic.No/Date:0910046598 03.05.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for comments of Department of Pharmaceuticals.			

34	Case No.:18/16/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00476/AM12/	RLA File :09/24/040/00011/AM12/	Lic.No/Date:0910046614 03.05.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for comments of Department of Pharmaceuticals.			

35	Case No.:2/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00202/AM12/	RLA File :03/94/040/01025/AM11/	Lic.No/Date:0310629987 06.05.2011	Defer Date:20.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 13.3.2012.			

36	Case No.:19/8/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for comments of Department of Pharmaceuticals.			

37	Case No.:45/8/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00245/AM12/	RLA File :09/24/040/00078/AM12/	Lic.No/Date:0910046700 11.05.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for comments of Department of Chemicals and Petrochemicals			

38	Case No.:31/14/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00422/AM12/	RLA File :09/24/040/00023/AM12/	Lic.No/Date:0910046786 19.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012

39

Case No.:33/10/82-ALC4/2011		Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
HQ File :01/82/050/00292/AM12/		RLA File :05/23/040/00045/AM12/		Lic.No/Date:0510291486 24.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 10.2.2012 2012and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	
2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg	
		2	1,2,4-Trichlorobenzene	0.220 kg	
		3	Heptane	0.280 kg	
		4	Stergene	0.006 kg	
		5	Carbon	0.005 kg	
RA may take appropriate action as per the decision of Norms Committee					

40	Case No.:35/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00294/AM12/	RLA File :05/23/040/00048/AM12/	Lic.No/Date:0510291488 24.05.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

41	Case No.:55/10/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00314/AM12/	RLA File :09/24/040/00108/AM12/	Lic.No/Date:0910046940 27.05.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

42	Case No.: 44/14/82-ALC4/2011	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00435/AM12/	RLA File :34/24/040/00037/AM12/	Lic.No/Date:3410030415 30.05.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

43	Case No.: 2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm the following details: • End use of the export product • In case it is a drug, a copy of Drug Manufacturing License. Accordingly, the case has been deferred for 20.3.2012.			

44	Case No.: 5/15/82-ALC4/2011	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00445/AM12/	RLA File :03/94/040/00139/AM12/	Lic.No/Date:0310634097 01.06.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

45	Case No.: 25/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00539/AM12/	RLA File :09/24/040/00085/AM12/	Lic.No/Date:0910046996 06.06.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for comments of Department of Chemicals and Petrochemicals			

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46	Case No.:19/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00533/AM12/	RLA File :09/24/040/00107/AM12/	Lic.No/Date:0910047035 07.06.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call the firm for personal hearing on 28.2.2012. Accordingly, the case has been deferred for 28.2.2012.			

47	Case No.:27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm technical details as per Appendix 33. Accordingly, the case has been deferred for 20.3.2012.			

48	Case No.:34/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00548/AM12/	RLA File :09/24/040/00616/AM11/	Lic.No/Date:0910047091 10.06.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

49	Case No.:26/16/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00484/AM12/	RLA File :22/24/040/00018/AM12/	Lic.No/Date:2210011505 14.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

50	Case No.:33/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00547/AM12/	RLA File :09/24/040/00130/AM12/	Lic.No/Date:0910047113 15.06.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for comments of Department of Chemicals and Petrochemicals			

51	Case No.:13/19/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00527/AM12/	RLA File :09/24/040/00148/AM12/	Lic.No/Date:0910047160 16.06.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

52	Case No.:32/19/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00546/AM12/	RLA File :09/24/040/00139/AM12/	Lic.No/Date:0910047161 16.06.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

53	Case No.:5/19/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00519/AM12/	RLA File :03/94/040/00258/AM12/	Lic.No/Date:0310636879 17.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

54	Case No.:17/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authorities. Accordingly, the case has been deferred for 20.3.2012.			

55	Case No.:23/21/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00605/AM12/	RLA File :09/24/040/00129/AM12/	Lic.No/Date:0910047176 20.06.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authorities. Accordingly, the case has been			

Case No.:46/14/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
HQ File :01/82/050/00437/AM12/	RLA File :05/23/040/00105/AM12/	Lic.No/Date:0510294191 21.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, as per SION A-412 and also in the light of earlier decision taken in meeting No. 44/82 dated 31.1.2012 , decided to ratify norms under Para 4.7 of HBP v1, as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (mg per tablet)
Atorvastatin Tablets 5 mg	1 no of tablet	1	Atorvastatin Calcium	5.42
		2	Microcrystallin Cellulose (PH-101)	12.48
		3	Calmellose Calcium (ECG 505)	16.00
		4	Hydroxypropylcellulose (SSL)	0.700
		5	Magnesium Oxide (XP-103)	15.00
		6	Mircrocrystalline Cellulose (KG-1000)	2.00
		7	Magnesium Stearate	0.4
Atorvastatin Tablets 10 mg	1 no of tablet	1	Atorvastatin Calcium	10.84
		2	Microcrystallin Cellulose (PH-101)	8.66
		3	Calmellose Calcium (ECG 505)	20.00
		4	Hydroxypropylcellulose (SSL)	1.00
		5	Magnesium Oxide (XP-103)	16.00
		6	Magnesium Stearate	0.5

RA may take appropriate action as per the decision of Norms Committee.

57	Case No.:35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

58	Case No.:31/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00489/AM12/	RLA File :05/24/040/00115/AM12/	Lic.No/Date:0510295736 05.07.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

59	Case No.:32/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00490/AM12/	RLA File :05/24/040/00116/AM12/	Lic.No/Date:0510295739 05.07.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and decided to remind the firm to furnish Certificate of Analysis in respect of import items from the foreign supplier. Accordingly, the case has been deferred for 20.3.2012.			

60	Case No.:1/23/82-ALC4/2011	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00653/AM12/	RLA File :03/95/040/00264/AM12/	Lic.No/Date:0310642543 15.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

61	Case No.:5/23/82-ALC4/2011	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00657/AM12/	RLA File :03/95/040/00297/AM12/	Lic.No/Date:0310643130 19.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

62	Case No.:10/18/82-ALC4/2011	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00514/AM12/	RLA File :03/94/040/00289/AM12/	Lic.No/Date:0310643401 20.07.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

63	Case No.:2/19/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00516/AM12/	RLA File :03/94/040/00014/AM12/	Lic.No/Date:0310643597 21.07.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

64	Case No.:42/19/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00556/AM12/	RLA File :31/83/040/00080/AM12/	Lic.No/Date:3110049430 26.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

65	Case No.:45/19/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00559/AM12/	RLA File :31/83/040/00081/AM12/	Lic.No/Date:3110049481 27.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

66	Case No.:1/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00662/AM12/	RLA File :05/24/040/00150/AM12/	Lic.No/Date:0510298306 01.08.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

67	Case No.:2/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00663/AM12/	RLA File :05/24/040/00149/AM12/	Lic.No/Date:0510298304 01.08.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

68	Case No.:3/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00664/AM12/	RLA File :05/24/040/00083/AM12/	Lic.No/Date:0510298301 01.08.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

69	Case No.:12/25/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00679/AM12/	RLA File :08/24/040/00107/AM12/	Lic.No/Date:0810102095 03.08.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals.			

70	Case No.:21/28/82-ALC4/2011	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Rejected
	HQ File :01/82/050/00791/AM12/	RLA File :03/94/040/00337/AM12/	Lic.No/Date:0310646104 03.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to close the case as the firm has not furnished the Certificate of Analysis despite reminders.			

71	Case No.:20/29/82-ALC4/2011	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00819/AM12/	RLA File :03/94/040/00413/AM12/	Lic.No/Date:0310646512 04.08.2011	Defer Date 20.3.2012:
	Decision : The Committee considered the case as per agenda and decided to defer the case for 20.3.2012 for the information from the firm.			

72	Case No.:2/22/82-ALC4/2011		Party Name:STERLING AUXILIARIES PVT LTD		Meet No/Date:47/82-ALC4/2011 21.02.2012		Status:Case Approved													
	HQ File :01/82/050/00645/AM12/		RLA File :03/95/040/00303/AM12/		Lic.No/Date:0310648749 16.08.2011		Defer Date:													
	Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their note dated 15.2.2012 in line with SION A-1388 and in consultation with the technical authorities present in the meeting, decided to ratify norms under Para 4.7 of HBP v1, as per details given below or as applied by the firm whichever is lower:																			
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed (</td></tr><tr><td rowspan="2">Stero MDEA (Methyl Diethanol Amine)</td><td rowspan="2">1 kg</td><td>1</td><td>Mono Methyl Amine</td><td>0.286 kg</td></tr><tr><td>2</td><td>Ethylene Oxide</td><td>0.810 kg</td></tr></table>								Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (	Stero MDEA (Methyl Diethanol Amine)	1 kg	1	Mono Methyl Amine	0.286 kg	2	Ethylene Oxide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (																
Stero MDEA (Methyl Diethanol Amine)	1 kg	1	Mono Methyl Amine	0.286 kg																
		2	Ethylene Oxide	0.810 kg																
RA may take appropriate action as per the decision of Norms Committee.																				

73	Case No.:3/22/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00646/AM12/	RLA File :31/83/040/00088/AM12/	Lic.No/Date:3110049781 16.08.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

74	Case No.:5/22/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00648/AM12/	RLA File :03/94/040/00391/AM12/	Lic.No/Date:0310649216 18.08.2011	Defer Date:20.03.2012
	Decision : The committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for the information from the firm.			

75	Case No.:34/32/82-ALC4/2011	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00915/AM12/	RLA File :09/24/040/00157/AM12/	Lic.No/Date:0910048352 23.08.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

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Case No.:3/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved		
HQ File :01/82/050/00753/AM12/	RLA File :03/94/040/00466/AM12/	Lic.No/Date:0310650270 25.08.2011	Defer Date:		
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:					
S.No	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
1	Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 no of inhaler	1	Salbutamol	0.02 gms
			2	58 mcl Aerosol Valves	As per packing policy
			3	19 ml aluminium Can	As per packing policy
			4	0.48 mm OD Actuators with Dust Cover/caps	As per packing policy
			5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	18.20 gms
2	Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200	1 no of inhaler	1	Salbutamol	0.020 gms
			2	50 mcl Aerosol Valves	As per packing policy
			3	19 ml aluminium can	As per packing policy

	MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can		4	0.48 mm OD Actuators with Dus covers/caps	As per packing policy
			5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	14.40 gms
3	Beclometasone Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.	1 no of inhaler	1	Beclomethasone Dipropionate	0.05 gms
			2	63 mcl Aerosol Valves	as per packing policy
			3	19 ml aluminium Can	as per packing policy
			4	0.48 mm OD Actuators with Dus covers/caps	as per packing policy
			5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	17.74 gms
			6	Ethanol	0.456 gms
4	Beclometasone Dipropionate 100 mcg Inhaler (200 MD)/Beclocip 100 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.06 gms
			2	63mcl AEROSOL VALVES	As per packing policy
			3	19ml ALUMINIUM CAN	As per packing policy
			4		

			5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As pr packing policy
			6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	17.288 gms
				ETHANOL	0.912 gms
5	Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclopin 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.04 gms
			2	63mcl AEROSOL VALVES	As per packing policy
			3	19ml ALUMINIUM CAN	As per packing policy
			4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
			5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	16.37 gms
			6	ETHANOL	1.824 gms
6	Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclopin 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.05 gms
			2	63mcl AEROSOL VALVES	As per packing policy
			3	19ml ALUMINIUM CAN	As per packing policy

	Valve and 19ml Aluminium Can		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
			5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.90 gms
			6	ETHANOL	2.28 gms
7	Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.07 gms
			2	58 mcl AEROSOL VALVES	As per packing policy
			3	19ml ALUMINIUM CAN	As per packing policy
			4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
			5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
8	Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.02 gms
			2	58 mcl AEROSOL VALVES	As per packing policy
			3	19ml ALUMINIUM CAN	As per packing policy
			4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy

			5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
9	Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.03 gms
			2	63mcl AEROSOL VALVES	As per packing policy
			3	14ml ALUMINIUM CAN	As per packing policy
			4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
			5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.50 gms
			6	ETHANOL	0.256 gms
10	Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol	1 no of inhaler	1	SALMETEROL	0.003 gms
			2	FLUTICASONE PROPIONATE	0.015 gms
			3	63mcl AEROSOL VALVES	As per packing policy

	Valve and 14ml Aluminium Can		4	14ml ALUMINIUM CAN	As per packing policy
			5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
			6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
			7	ETHANOL	0.256 gms
11	Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
			2	FLUTICASONE PROPIONATE	0.03 gms
			3	63mcl AEROSOL VALVES	As per packing policy
			4	14ml ALUMINIUM CAN	As per packing policy
			5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
			6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
			7	ETHANOL	0.256 gms
12	Fluticort Plus - 50mcg HFA Inhaler (120MD) /	1 no of inhaler	1	SALMETEROL	0.003 gms
			2		

	Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can		3	FLUTICASONE PROPIONATE	0.006 gms
			4	63mcl AEROSOL VALVES	As per packing policy
			5	14ml ALUMINIUM CAN	As per packing policy
			6	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
			7	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
				ETHANOL	0.256 gms
13	Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
			2	BECLOMETHASONE DIPROPIONATE	0.01 gms
			3	50 mcl AEROSOL VALVES	As per packing policy
			4	19ml ALUMINIUM CAN	As per packing policy
			5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
			6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	14.04 gms
			7	ETHANOL	0.36 gms

14	Fluticasone Propionate 50mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.006 gms
			2	63mcl AEROSOL VALVES	As per packing policy
			3	14ml ALUMINIUM CAN	As per packing policy
			4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
			5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
			6	ETHANOL	0.256 gms
15	Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
			2	63mcl AEROSOL VALVES	As per packing policy
			3	14ml ALUMINIUM CAN	As per packing policy
			4	19ml ALUMINIUM CAN	As per packing policy
			5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
			6		12.5 gms

			7	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant) ETHANOL	0.256 gms
16	Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
			2	63 mcl Aerosol vale	As per packing policy
			3	14ml ALUMINIUM CAN	As per packing policy
			4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
			5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
			6	ETHANOL	0.256 gms
17	Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
			2	40 mcl AEROSOL VALVES	As per packing policy
			3	10ml ALUMINIUM CAN	As per packing policy
			4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy

			5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	7.84 gms
			6	ETHANOL	0.16 gms
18	Formoterol Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.012 gms
			2	Formoterol Fumarate	0.0007 gms
			3	58 mcl AEROSOL VALVES	As per packing policy
			4	19ml ALUMINIUM CAN	As per packing policy
			5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
			6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	As per packing policy
					12.2 gms
19	Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
			2	Formoterol Fumarate	0.024 gms
			3	58 mcl AEROSOL VALVES	As per packing policy
			4	19ml ALUMINIUM CAN	As per packing policy

		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	policy
		6		As per packing policy
		7	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant) Ethanol	12.2 gms Nil

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.
Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption

RA may take appropriate action as per the decision of Norms Committee.

77	Case No.: 33/32/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00914/AM12/	RLA File :09/24/040/00228/AM12/	Lic.No/Date:0910048380 25.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

78	Case No.: 38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

79	Case No.:6/28/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00776/AM12/	RLA File :08/24/040/00092/AM12/	Lic.No/Date:0810102939 29.08.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish Drug Manufacturing License. Accordingly, the case has been deferred for 20.3.2012.			

80	Case No.:30/32/82-ALC4/2011	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00911/AM12/	RLA File :09/24/040/00231/AM12/	Lic.No/Date:0910048496 29.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

81	Case No.:38/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00864/AM12/	RLA File :22/24/040/00041/AM12/	Lic.No/Date:2210011844 01.09.2011	Defer Date:21.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

82	Case No.:22/28/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00792/AM12/	RLA File :03/94/040/00497/AM12/	Lic.No/Date:0310651339 02.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

83	Case No.:23/28/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00793/AM12/	RLA File :03/94/040/00496/AM12/	Lic.No/Date:0310651347 02.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

84	Case No.:29/32/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00910/AM12/	RLA File :09/24/040/00259/AM12/	Lic.No/Date:0910048529 02.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

85	Case No.:9/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00890/AM12/	RLA File :09/24/040/00242/AM12/	Lic.No/Date:0910048539 05.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals.			

86	Case No.:14/32/82-ALC4/2011	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00895/AM12/	RLA File :09/24/040/00250/AM12/	Lic.No/Date:0910048565 05.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

87	Case No.:16/32/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00897/AM12/	RLA File :09/24/040/00257/AM12/	Lic.No/Date:0910048616 06.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

88	Case No.:28/28/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00798/AM12/	RLA File :05/23/040/00214/AM12/	Lic.No/Date:0510301712 08.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided remind the firm to furnish complete chemical description of export product. Accordingly, the case has been deferred for 20.3.2012.			

89	Case No.:6/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00887/AM12/	RLA File :09/24/040/00277/AM12/	Lic.No/Date:0910048658 08.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals.			

90	Case No.:15/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00896/AM12/	RLA File :09/24/040/00273/AM12/	Lic.No/Date:0910048689 09.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

91	Case No.:19/32/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00900/AM12/	RLA File :09/24/040/00268/AM12/	Lic.No/Date:0910048699 09.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

92	Case No.:28/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00909/AM12/	RLA File :09/24/040/00272/AM12/	Lic.No/Date:0910048688 09.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

93	Case No.:5/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00886/AM12/	RLA File :09/24/040/00275/AM12/	Lic.No/Date:0910048753 13.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals.			

94	Case No.:9/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00808/AM12/	RLA File :03/94/040/00519/AM12/	Lic.No/Date:0310653828 15.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

95	Case No.:10/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00809/AM12/	RLA File :03/94/040/00526/AM12/	Lic.No/Date:0310653874 15.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

96	Case No.:8/32/82-ALC4/2011	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00889/AM12/	RLA File :09/24/040/00264/AM12/	Lic.No/Date:0910048808 15.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for information from the firm.			

97	Case No.:8/36/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00965/AM12/	RLA File :05/24/040/00205/AM12/	Lic.No/Date:0510303164 20.09.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 26/82 held on 27.9.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride	1 Kg.	1.	4-Dimethylamino Pyridine	0.028 kg
		2.	Acetone	3.09 kg
		3.	Activated Carbon	0.0242 kg
		4.	Acyclovir	0.78 kg
		5.	CBZ-L-Valine	1.1824 kg
		6.	Dicyclohexyl Carbodimide	1.3871 kg

7.	Dimethyl Formamide	3.51 kg
8.	Formic Acid	0.150 kg
9.	Methanol	3.16 kg
10.	Palladium Sponge	0.005 kg

RA concerned may take further necessary action as per above decision of NC.

98	Case No.:5/29/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved																																					
	HQ File :01/82/050/00804/AM12/	RLA File :05/24/040/00210/AM12/	Lic.No/Date:0510303168 20.09.2011	Defer Date:																																					
Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 46/82 dated 9.2.2010 and in consultation with technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm whichever is lower:																																									
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="10">Candesartan Cilexetil</td><td rowspan="10">1 kg</td><td>1</td><td>1-Chloroethyl Chloroformate</td><td>0.45 kg</td></tr> <tr> <td>2</td><td>4-(Bromomethyl)-2-cyanobiphenyl</td><td>1.66 kg</td></tr> <tr> <td>3</td><td>Acetone</td><td>3.45 kg</td></tr> <tr> <td>4</td><td>Acetonitrile</td><td>2.50 kg</td></tr> <tr> <td>5</td><td>Activated Carbon</td><td>0.100 kg</td></tr> <tr> <td>6</td><td>Cyclohexane</td><td>5.88 kg</td></tr> <tr> <td>7</td><td>Dimethyl Formamide</td><td>1.52 kg</td></tr> <tr> <td>8</td><td>Ethyl Acetate</td><td>10.00 kg</td></tr> <tr> <td>9</td><td>Formic Acid</td><td>1.30 kg</td></tr> <tr> <td>10</td><td>Iso Propyl Alcohol</td><td>0.50 kg</td></tr> </tbody> </table>					Export Product	Export Quantity	S.No	Import Items	Quantity allowed	Candesartan Cilexetil	1 kg	1	1-Chloroethyl Chloroformate	0.45 kg	2	4-(Bromomethyl)-2-cyanobiphenyl	1.66 kg	3	Acetone	3.45 kg	4	Acetonitrile	2.50 kg	5	Activated Carbon	0.100 kg	6	Cyclohexane	5.88 kg	7	Dimethyl Formamide	1.52 kg	8	Ethyl Acetate	10.00 kg	9	Formic Acid	1.30 kg	10	Iso Propyl Alcohol	0.50 kg
Export Product	Export Quantity	S.No	Import Items	Quantity allowed																																					
Candesartan Cilexetil	1 kg	1	1-Chloroethyl Chloroformate	0.45 kg																																					
		2	4-(Bromomethyl)-2-cyanobiphenyl	1.66 kg																																					
		3	Acetone	3.45 kg																																					
		4	Acetonitrile	2.50 kg																																					
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		7	Dimethyl Formamide	1.52 kg																																					
		8	Ethyl Acetate	10.00 kg																																					
		9	Formic Acid	1.30 kg																																					
		10	Iso Propyl Alcohol	0.50 kg																																					

		11	Methanol	10.00 kg
		12	Methylene Chloride	5.00 kg
		13	Tertiary Butanol	2.00 kg
		14	Tetra Ethyl Ortho Carbonate	1.19 kg
		15	Tetrabutyl ammonium bromide (TBAB)	0.18 kg
		16	Toulene	5.00 kg
		17	Triethylamine	0.31 kg
RA may take appropriate action as per the decision of Norms Committee				

99	Case No.:19/29/82-ALC4/2011	Party Name:ANUH PHARMA LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00818/AM12/	RLA File :03/94/040/00448/AM12/	Lic.No/Date:0310654715 20.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

100	Case No.:22/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00903/AM12/	RLA File :04/24/040/00155/AM12/	Lic.No/Date:0410128356 21.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

101	Case No.:23/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00904/AM12/	RLA File :04/24/040/00153/AM12/	Lic.No/Date:0410128355 21.09.2011	Defer Date:20.03.2012
	Decision : The committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to			

call from the firm the Drug Manufacturing License and also production and consumption data duly certified by Central Excise Authority for the last two years. Accordingly, the case been deferred for 20.3.2012.

102	Case No.:24/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00905/AM12/	RLA File :04/24/040/00154/AM12/	Lic.No/Date:0410128434 22.09.2011	Defer Date:20.03.2012
	Decision : The committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to send Drug Manufacturing License and also production and consumption data duly certified by Central Excise Authority for the last two years. Accordingly, the case been deferred for 20.3.2012.			

103	Case No.:39/32/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00920/AM12/	RLA File :22/24/040/00046/AM12/	Lic.No/Date:2210011928 22.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

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Case No.:27/32/82-ALC4/2011	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved	
HQ File :01/82/050/00908/AM12/	RLA File :05/23/040/00235/AM12/	Lic.No/Date:0510303607 23.09.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their OM No. 46011/18/2011-PC II dated 30.1.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP v1 as per details below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Items	Quantity allowed
Hardener containing 85% Polymethane Polyphenyl Isocyanate and 15% C-10 solvent Hardener for cold 1070	1 kg	1	Polymethane Polyphenyl Isocyanate	0.8665 kg
		2	C-10 Solvent	0.1535 kg
RA may take appropriate action as per the decision of Norms Committee.				

105	Case No.:18/32/82-ALC4/2011	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:47/82-ALC4/2011	Status:Case
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			21.02.2012	Approved
	HQ File :01/82/050/00899/AM12/	RLA File :34/24/040/00123/AM12/	Lic.No/Date:3410031758 28.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

106	Case No.:26/32/82-ALC4/2011	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00907/AM12/	RLA File :05/24/040/00219/AM12/	Lic.No/Date:0510304120 28.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/24/2012-PI(Norms) dated 1.2.2012 and in consultation with the technical authority present in the meeting observed that quantity of API applied for import for 250 mg. tablets is as per published SION vide A-54 for Tablets. As regards 500 mg tablets, being derived from the same API, double quantity, as permissible for 250 mg tablets may be allowed. Since the quantities applied by the firm are within the norms, RA may take appropriate action accordingly.			

107	Case No.:18/36/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00975/AM12/	RLA File :07/24/040/00178/AM12/	Lic.No/Date:0710082847 28.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

108	Case No.:17/28/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00787/AM12/	RLA File :03/95/040/00471/AM12/	Lic.No/Date:0310656673 28.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

109	Case No.:25/32/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00906/AM12/	RLA File :05/24/040/00194/AM12/	Lic.No/Date:0510304240 29.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to			

defer the case for 20.3.2012 for comments of Department of Pharmaceuticals

110	Case No.:5/36/82-ALC4/2011	Party Name:MICRO LABS LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00962/AM12/	RLA File :07/24/040/00219/AM12/	Lic.No/Date:0710082912 29.09.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

111	Case No.:10/32/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00891/AM12/	RLA File :05/23/040/00244/AM12/	Lic.No/Date:0510304494 03.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

112	Case No.:14/41/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

113	Case No.:12/32/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00893/AM12/	RLA File :34/24/040/00137/AM12/	Lic.No/Date:3410031901 12.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals			

114	Case No.:5/31/82-ALC4/2011	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00831/AM12/	RLA File :03/95/040/00570/AM12/	Lic.No/Date:0310659395 13.10.2011	Defer Date:20.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish Drug Manufacturing License and also Master Batch Formula duly certified by Quality Control Incharge. Accordingly, the case has been deferred for 20.3.2012.

115	Case No.:11/41/82-ALC4/2011	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01012/AM12/	RLA File :05/23/040/00237/AM12/	Lic.No/Date:0510305501 17.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Petrochemicals.			

116	Case No.:12/36/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/00969/AM12/	RLA File :07/24/040/00275/AM12/	Lic.No/Date:0710083317 18.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and also in the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/29/2012-PI (Norms) dated 56.2.2012 has observed that quantity applied for import is within the quantity permitted earlier. It has also been observed that earlier 1.32 gm Sterile Ceftazidime USP as Pentahydrate with Sodium Carbonate per vial was allowed and now the firm has applied for only 1.13 gm/vial, which is better than earlier norms. Accordingly, the Committee ratify the request of the firm as applied by them. RA may take appropriate action accordingly.			

117	Case No.:19/36/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved										
	HQ File :01/82/050/00976/AM12/	RLA File :07/24/040/00274/AM12/	Lic.No/Date:0710083319 18.10.2011	Defer Date:										
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and in the light of earlier decision taken in the case of 1 gm of Ceftazidime Injection vial decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is earlier:													
<table><tr><td>Export Product</td><td>Export Quantity</td><td>S.No</td><td>Import Items</td><td>Quantity allowed</td></tr><tr><td>Ceftazidime 500 mg Inj. Vial Size 7.5 ml</td><td>1 vial</td><td>1.</td><td>Sterile Ceftazidime USP as pentahydrate with sodium</td><td>0.565 gm/vial</td></tr></table>					Export Product	Export Quantity	S.No	Import Items	Quantity allowed	Ceftazidime 500 mg Inj. Vial Size 7.5 ml	1 vial	1.	Sterile Ceftazidime USP as pentahydrate with sodium	0.565 gm/vial
Export Product	Export Quantity	S.No	Import Items	Quantity allowed										
Ceftazidime 500 mg Inj. Vial Size 7.5 ml	1 vial	1.	Sterile Ceftazidime USP as pentahydrate with sodium	0.565 gm/vial										

			Carbonate USP	
RA may take appropriate action as per the decision of Norms Committee.				

118	Case No.:21/36/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00978/AM12/	RLA File :07/24/040/00285/AM12/	Lic.No/Date:0710083447 21.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

119	Case No.:6/41/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01007/AM12/	RLA File :03/94/040/00618/AM12/	Lic.No/Date:0310661493 21.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Petrochemicals			

120	Case No.:2/32/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00883/AM12/	RLA File :03/95/040/00615/AM12/	Lic.No/Date:0310662064 25.10.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Petrochemicals			

121	Case No.:9/41/82-ALC4/2011		Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/01010/AM12/		RLA File :34/24/040/00154/AM12/	Lic.No/Date:3410032044 25.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. C.II 14011/22/2012-SO (Ch.II) dated 6.2.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is earlier:				
Export Product		Export	S.No	Import Items	Quantity allowed

	Quantity			
Verdyl Isobutyrate	1 kg	1	Dicylopentadiene	0.705 kg
		2	Isobutyric Acid	0.493 kg
RA may take appropriate action as per the decision of Norms Committee.				

122	Case No.:13/41/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01014/AM12/	RLA File :07/24/040/00300/AM12/	Lic.No/Date:0710083654 02.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals			

123	Case No.:17/41/82-ALC4/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01018/AM12/	RLA File :34/24/040/00158/AM12/	Lic.No/Date:3410032075 02.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals			

124	Case No.:26/41/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01027/AM12/	RLA File :08/24/040/00185/AM12/	Lic.No/Date:0810105210 04.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

125	Case No.:77/42/82-ALC4/2011		Party Name:RA CHEM PHARMA LIMITED		Meet No/Date:47/82-ALC4/2011 21.02.2012		Status:Case Approved	
	HQ File :01/82/050/01112/AM12/		RLA File :09/24/040/00364/AM12/		Lic.No/Date:0910049614 04.11.2011		Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/168/2011-PI (Norms) dated 4.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export Product		Exp. Qty.	S.No	Import Item		Qty.		

				allowed/kg
3,4-Dihydroxy-5-Nitro-Benzaldehyde	1 Kg	1.	Vanillin	1.97
		2	Dichloro Methane	0.93
		3	Pyridine	0.457
RA may take appropriate action as per the decision of Norms Committee.				

126	Case No.:24/36/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00981/AM12/	RLA File :07/24/040/00305/AM12/	Lic.No/Date:0710083785 08.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

127	Case No.:15/41/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01016/AM12/	RLA File :07/24/040/00306/AM12/	Lic.No/Date:0710083782 08.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:19/41/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
HQ File :01/82/050/01020/AM12/	RLA File :07/24/040/00308/AM12/	Lic.No/Date:0710083783 08.11.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 37/82 dated 14.12.2010 and also and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Magnesium Orotate	1 Kg.	1.	Orotic Acid	1.104 kg
Calcium Orotate	1 kg.	1.	Orotic Acid	1.059 kg
Potassium Orotate	1 kg.	1.	Orotic Acid	1.055 kg
Zinc Orotate	1 kg.	1.	Orotic Acid	0.994 kg

RA concerned may take further necessary action as per above decision of NC.

129	Case No.:25/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01026/AM12/	RLA File :08/24/040/00179/AM12/	Lic.No/Date:0810105257 08.11.2011	Defer Date: 20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

130	Case No.:6/36/82-ALC4/2011	Party Name:AUROLAB	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00963/AM12/	RLA File :35/24/040/00027/AM12/	Lic.No/Date:3510036087 11.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.: 29/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status: Case Approved
HQ File :01/82/050/01030/AM12/	RLA File :08/24/040/00180/AM12/	Lic.No/Date:0810105379 11.11.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 44/82 dated 27.1.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Carvvedilol 3.125 mg Tablet	1 Million	1.	Carvedilol	3.1875 kg
		2.	Crospovidone NF	2.75 kg
		3.	Povidone K30	1.00 kg
		4.	Magnesium Stearate	0.450 kg
		5.	Lactose Monohydrate	37.4875 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE CRC Bottle	-do-

		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 400 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-
Carvedilol 6.25 mg Tablet	1 million	1.	Carvedilol	6.375 kg
		2.	Crospovidone NF	5.50 kg
		3.	Povidone K30	2.00 kg
		4.	Magnesium Stearate	0.900 kg
		5.	Lactose Monohydrate	74.975 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE CRC Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 400 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-
Carvedilol 12.5 mg Tablet	1 million	1.	Carvedilol	12.75 kg
		2.	Crospovidone NF	11.00 kg
		3.	Povidone K30	4.22 kg
		4.	Magnesium Stearate	1.80 kg
		5.	Lactose Monohydrate	149.95 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE CRC Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 400 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-
Carvedilol 25.0 mg Tablet	1 million	1.	Carvedilol	25.50 kg

		2.	Crospovidone NF	22.00 kg
		3.	Povidone K30	8.00 kg
		4.	Magnesium Stearate	3.60 kg
		5.	Lactose Monohydrate	299.90 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE CRC Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 400 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:32/41/82-ALC4/2011		Party Name:ALEMBIC PHARMACEUTICALS LTD		Meet No/Date:47/82-ALC4/2011 21.02.2012		Status:Case Approved	
HQ File :01/82/050/01033/AM12/		RLA File :34/24/040/00166/AM12/		Lic.No/Date:3410032153 14.11.2011		Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 47/82 dated 16.2.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Fenofibrate		1 Kg.	1.	4-Chloro,4 Hydroxybenzophenone	1.316 kg		
			2.	Acetone	2.71 kg		
			3.	Ethyl Acetate	4.47 kg		
			4.	Iso Propyl Alcohol	5.43 kg		
			5.	Methylene Chloride	4.92 kg		
			6.	Activated Charcoal	0.100 kg		
RA concerned may take further necessary action as per above decision of NC							

133	Case No.:22/41/82-ALC4/2011	Party Name:RANBAXY LABORATORIES IIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
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HQ File :01/82/050/01023/AM 12 dated 3.1.2012	RLA File :05/24/040/00267/AM 12/ dated 3.11.2011	Lic.No/Date:0510308239 17.11.2011	Defer Date:
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Decision :

Committee considered case as per agenda and in light of earlier decision taken in meeting no. 26/82 held on 27.9.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride	1 Kg.	1.	4-Dimethylamino Pyridine	0.028 kg
		2.	Acetone	3.09 kg
		3.	Activated Carbon	0.0242 kg
		4.	Acyclovir	0.78 kg
		5.	CBZ-L-Valine	1.1824 kg
		6.	Dicyclohexyl Carbodimide	1.3871 kg
		7.	Dimethyl Formamide	3.51 kg
		8.	Formic Acid	0.150 kg
		9.	Methanol	3.16 kg
		10.	Palladium Sponge	0.005 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.: 27/41/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status: Case Approved
HQ File :01/82/050/01028/AM12/	RLA File :07/24/040/00328/AM12/	Lic.No/Date:0710084048 18.11.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in light of earlier decision taken in meeting No. 26/07 held on 4.10.2006 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm, whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kercavit Capsules Thiamine Mononitrate 60 mg=66 mg, Calcium D Pantothemate 60 mg Para Amino Benzoic Acid 30 mg = 33 mg, Yeast 130 mg=136.5 mg L-cystine 20	1 kg	1	Hydrolysed Keratin	20.4 mg/capsule

mg=22 mg, Hydrolysed Keratin 20 mg = 21 mg]			
RA may take appropriate action as per the decision of Norms Committee.			

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Case No.:31/41/82-ALC4/2011	Party Name:ALEMBIC LIMITED		Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved													
HQ File :01/82/050/01032/AM12/	RLA File :34/24/040/00161/AM12/		Lic.No/Date:3410032232 18.11.2011	Defer Date:													
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 33/10 dated 10.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Fortified Procaine Penicillin 4 meha Injection</td><td rowspan="2">1,00,000 Vials</td><td>1.</td><td>Procaine Benzyl Penilillin</td><td>300 BOU</td></tr><tr><td>2.</td><td>Benzyl Penicillin Sodium</td><td>100 BOU</td></tr></table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Fortified Procaine Penicillin 4 meha Injection	1,00,000 Vials	1.	Procaine Benzyl Penilillin	300 BOU	2.	Benzyl Penicillin Sodium	100 BOU
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed													
Fortified Procaine Penicillin 4 meha Injection	1,00,000 Vials	1.	Procaine Benzyl Penilillin	300 BOU													
		2.	Benzyl Penicillin Sodium	100 BOU													
RA concerned may take further necessary action as per above decision of NC.																	

136	Case No.:2/36/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00959/AM12/	RLA File :31/83/040/00170/AM12/	Lic.No/Date:3110051562 21.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

137	Case No.:33/41/82-ALC4/2011	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01034/AM12/	RLA File :52/24/040/00036/AM12/	Lic.No/Date:5210037111 21.11.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals			

138	Case No.: 1/40/82-ALC4/2011	Party Name:CLEAN SCIENCE AND		Meet No/Date:47/82-ALC4/2011	Status:Case
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	TECHNOLOGY PVT.LTD.	21.02.2012	Deferred
HQ File :01/82/050/00997/AM12/	RLA File :31/83/040/00191/AM12/	Lic.No/Date:3110051996 20.12.2011	Defer Date:20.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals			

139	Case No.:2/40/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/00998/AM12/	RLA File :03/94/040/00819/AM12/	Lic.No/Date:0310671854 20.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm complete description of export product as per Drug Manufacturing License and also to furnish a copy of Drug Manufacturing License. Accordingly, the case has been deferred for 20.3.2012.			

140	Case No.:4/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01000/AM12/	RLA File :31/83/040/00137/AM12/	Lic.No/Date:3110052056 22.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals			

141	Case No.:5/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/01001/AM12/	RLA File :31/83/040/00174/AM12/	Lic.No/Date:3110052057 22.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case has already been approved in Norms Committee meeting No. 44/82 dated 31.1.2012			

142	Case No.:1/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01301/AM12/	RLA File :22/24/040/00067/AM12/	Lic.No/Date:2210012351 23.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

143	Case No.: 2/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01302/AM12/	RLA File :22/24/040/00066/AM12/	Lic.No/Date:2210012352 23.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

144	Case No.: 1/41/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01002/AM12/	RLA File :31/83/040/00190/AM12/	Lic.No/Date:3110052067 27.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Chemicals and Petrochemicals.			

145	Case No.: 3/41/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01004/AM12/	RLA File :03/95/040/00803/AM12/	Lic.No/Date:0310673724 30.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

146	Case No.: 5/41/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Deferred
	HQ File :01/82/050/01006/AM12/	RLA File :31/83/040/00195/AM12/	Lic.No/Date:3110052178 30.12.2011	Defer Date:20.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 20.3.2012 for comments of Department of Pharmaceuticals.			

147	Case No.: 6/47/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/01306/AM12/	RLA File :22/24/040/00081/AM12/	Lic.No/Date:2210012436 16.01.2012	Defer Date:
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in meeting No. 26/82 dated 27.09.2011 and in consultation with Technical Authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Hydrogen Sulphate)	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.00 kg
		2.	L(+) Tartaric Acid	0.667 kg
		3.	Thiphen-2-Ethonal	0.60 kg
		4.	P-Toluene Sulphonyl Chloride	1.029 kg
		5.	Methanol	4.87 kg
		6.	Methylene Chloride	2.03 kg
		7.	Acetone	0.34 kg
		8.	Toluene	1.11 kg
		9.	Isopropyl Alcohol	0.99 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.: 5/47/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:47/82-ALC4/2011 21.02.2012	Status: Case Approved
HQ File :01/82/050/01305/AM12/	RLA File :22/21/040/00114/AM12/		Lic.No/Date:2210012444 17.01.2012	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 31/82 dated 1.11.2011 in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

149	Case No.:7/47/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
	HQ File :01/82/050/01307/AM12/	RLA File :22/21/040/00115/AM12/		Lic.No/Date:2210012445 17.01.2012	Defer Date:

Decision : : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 31/82 dated 1.11.2011 in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillanic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:4/47/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:47/82-ALC4/2011 21.02.2012	Status:Case Approved
HQ File :01/82/050/01304/AM12/	RLA File :22/24/040/00082/AM12/	Lic.No/Date:2210012446 18.01.2012	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 7/82 held on 17.5.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	Methyl Isobutyryl Acetate	1.646 kg
		2.	Beta Ananine	0.100 kg
		3.	Sodium Meta Bisulphite	0.037 kg
		4.	Para Fluoro Benzaldehyde	0.70 kg
		5.	3-Ethyl-5-(2-Hydroxy Ethyl)-4-Methyl Thiazolium Bromide	0.262 kg
		6.	Isopropyl Alcohol	8.375 kg
		7.	(4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-2-Dioxane-4-Acetate (ATS-8)	1.003 kg
		8.	Tert. Butyl Methyl Ether	4.151 kg

RA concerned may take further necessary action as per above decision of NC.

151	Case No.:3/47/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES	Meet No/Date:47/82-ALC4/2011	Status:Case
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	INDIA LTD		21.02.2012	Approved
HQ File :01/82/050/01303/AM12/	RLA File :22/21/040/00116/AM12/		Lic.No/Date:2210012449 20.01.2012	Defer Date:
Decision : : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 31/82 dated 1.11.2011 in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

Outside Agenda Case No1	M/s. Symbiotec Pharmalab Ltd.
Norms Committee Meeting No.47/AM12	F.No. 01/82/050/010874/AM 09/DES III
Meeting Date:21.02.2012	
Adv. Lic. No 1110018129 dated 11.8.2008	R.A F.NO 11/24/040/00017/AM 09
Decision: The representative of the firm appeared before the Committee and discussed the case. After detailed deliberation, Committee decided to call from the firm the following details: Certificate of Analysis indicating specifically the purity and impurity profile of export product as many impurities are unknown and also similar details of the importing company. Accordingly, the case has been deferred for 20.3.2012.	

Date:22.02.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer